

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2020

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ('Competitive Bidding Guidelines) and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash.
- Date of Hearing : 4.6.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Petitioner : GMR Warora Energy Limited (GWEL)
- Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Anr.
- Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Yashaswi Kant, Advocate, GWEL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Shri Anand Ganesan, Advocate, DNHPDCL
Shri Ashwin Ramanathan, Advocate, DNHPDCL
Shri B. Vinodh Kanna, Advocate, TANGEDCO
Ms. M. Hemalatha, TANGEDCO
Shri S. Poonkodi, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**